

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH
M.A. 177 of 1996
O.A. 723 of 1996

Date of Order: 12-02-98.

Present: Hon'ble Mr. Justice S.N. Mallick, Vice-Chairman.
Hon'ble Mr. S. Dasgupta, Administrative Member.

GOPAL CH. BANERJEE

-VS-

UNION OF INDIA & ORS.

For the petitioner: Mr. S.K. Mitra, counsel.
For the respondents: Mr. C. Samaddar, counsel.

O R D E R

Both sides appear and we have heard them.

The M.A. for condonation of delay, is allowed. On consent of both the parties, the Original Application is also taken up for admission hearing as on day's list.

After hearing the 1d. counsel, appearing for both the parties, the O.A. is admitted for adjudication. Reply is already on record and rejoinder, if any, to be put within 3 weeks.

Registry is directed to enlist the matter for hearing according to its chronological position and on its own turn.

(S. Dasgupta)
Member(A)

(S.N. Mallick),
Vice-Chairman.